In The Central Administrative Tribunal Jaipur Bench, Jaipur

O.A./T.A.M.P. No. 266/2001

Date of Order

24.7.2001

Mr. P.N.Jati, counsel for the applicants?
Mr. B.N.Sandu, counsel for the respondents

The learned counsel for the respondents submits that vide order dated 20th July, 2001, the applicants, totalling 21, have been sent on Phase-II training (photocopy of the order taken on record of the OA No. 258/2001). He have also submits a copy of the order dated 20.07.2001 by which applicant No.4, Shri Ramji Lal Marmit has also been sent for Phase-II training (copy taken on record).

The learned counsel for the applicants submits that the applicants have been sent on training with a delay of 3 weeks and consequently the period of 3 weeks so spent, should be counted for training.

We have given our, thoughtful consideration to the rival submissions. In a period of '4 weeks' training, 3 weeks spent prior to the passing of the order dated 20th July, 2001 cannot be treated as period spont on training.

In view of the order passed by the Department dated 20th July, 2001 sending the applicants on training, prayer of the applicants in the OA stands satisfied. Therefore, the OA has become infructuous and disposed of accordingly. Parties are left to bear their own costs.

(GOPAL SINGH)
Adm. Member

(A.K.MISHRA)

Judl.Member